

Bail Application No.1909/21
FIR No.0002/2021
P.S. Crime Branch
U/s 420/468/471/506/120B/34 IPC
State Vs. Sandeep Kumar Sood

20.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

This is an application under Section 439 Cr.PC moved for accused Sandeep Kumar Sood for grant of interim bail as per HPC guidelines.

Present: Sh. Amit Dabas, Ld. Addl. PP for State through VC.

Sh. Jitender Singh Sirohi, Ld. Counsel for applicant through VC.

Ld. Regular Additional PP is not available today. Ld. Additional PP, Sh. Amit Dabas submits that he wants to go through the file. Accordingly, be put up for further arguments day after tomorrow i.e., on 22.07.2021. Also issue notice to the IO to join the proceedings on NDOH.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/20.07.2021

Bail Application No.1927/21
FIR No.399/2021
P.S. Subzi Mandi
U/s 307/323/506/34 IPC
State Vs. Anil Kumar

20.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

This is fresh application under Section 439 Cr.PC moved for accused Anil Kumar for grant of bail.

Present: Sh. Amit Dabas, Ld. Addl. PP for State through VC.

Sh. Abhishek Sonkar, Ld. Counsel for applicant through VC.

Let notice of the application be sent to IO/SHO to file reply on NDOH.

Put up for arguments on the application on 30.07.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/20.07.2021

Bail Application No.1925/21
FIR No.416/2021
P.S. Wazirabad
U/s 498A/406/34 IPC
State Vs. Amit Kumar

20.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

This is fresh application under Section 438 Cr.PC moved for accused Amit Kumar for grant of anticipatory bail.

Present: Sh. Amit Dabas, Ld. Addl. PP for State through VC.

Sh. Sanjay Kumar Singh, Ld. Counsel for applicant
through VC.

Let notice of the application be sent to IO/SHO to file
reply on NDOH.

Put up for arguments on the application on 30.07.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/20.07.2021

Bail Application No.940/2021
CNR No.DLCT01-005475-2021
FIR No. 375/2020
P.S. Subzi Mandi
U/s 420/34 IPC
State Vs. Deepak Gupta

20.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

This is fresh application under Section 438 Cr.PC moved for accused Deepak Gupta for grant of bail.

Present: Sh. Amit Dabas, Ld. Addl. PP for State through VC.

Sh. Ravi Drall, Ld.counsel for the accused Deepak Gupta through VC.

IO/SI Rahul Raushan through VC.

Ld.counsel for accused submitted that accused herein was not in India at the time of execution of sale deed. It was further submitted that the accused is not the beneficiary of the transactions. It was further submitted that the charge-sheet has already been filed.

Per Contra Ld. Additional PP for the State alongwith IO have

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Bail Application No.940/2021
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P.S. Subzi Mandi

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vehemently opposed the bail application as per law. The IO submitted that even though the chargesheet has been filed, further supplementary chargesheet is yet to be filed.

Submissions heard.

A perusal of record reveals that the IO was instructed to ascertain details of the visit of the accused herein and the same have not been placed on record. Copy of the travel details of the accused has been filed, and same is incomplete. The IO seeks some time to file complete travel details of the accused. Under these circumstances, interim order to continue till next date of hearing. Accused is directed to join the investigation as and when required by the IO.

Re-list the application on 16.08.2021.

Copy be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/20.07.2021

Bail Application No.1917/21
FIR No.284/21
P.S. Roop Nagar
U/s 356/379/411/34 IPC
State Vs. Md. Subhan

20.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

This is an application under Section 439 Cr.PC moved for accused Md. Subhan for grant of bail.

Present: Sh. Amit Dabas, Ld. Addl. PP for State through VC.

Dr. N. Pradeep Sharma, Ld. Counsel for applicant
through VC.

At this juncture, Ld. Counsel for the accused has submitted that he does not want to pursue the present application as accused has already been granted bail in the present matter. In view of the submissions of Ld. Counsel, present application is dismissed as withdrawn.

Copy of order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/20.07.2021

Bail Application No.1852/21
FIR No.220/2020
P.S. Subzi Mandi
U/s 380/454 IPC
State Vs. Manish

20.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

This is an application under Section 439 Cr.PC moved for accused Manish for grant of regular bail.

Present: Sh. Amit Dabas, Ld. Addl. PP for State through VC.

IO/SI Rahul Raushan through VC on behalf of IO.

None for applicant despite repeated calls.

None has appeared for applicant despite repeated calls.

It appears that applicant is not interested in pursuing his application. Accordingly, same is dismissed in default.

Copy of order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/20.07.2021

FIR No.130/2021
P.S. Wazirabad
U/s 447/420/34 IPC
State Vs. Satpal Tyagi

20.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

This is an application under Section 438 Cr.PC moved for accused Satpal Tyagi for grant of anticipatory bail.

Present: Sh. Amit Dabas, Ld. Addl. PP for State through VC.

IO/SI Praveen Kumar through VC.

Sh. Anuroop, Ld. Counsel for accused Satpal Tyagi through VC.

It was submitted by Ld. Counsel for accused that evidences need to be collected are documentary in nature, and same have already been handed over by the accused to the IO. According to Ld. Counsel for accused, it is now incumbent upon the IO to ascertain the veracity of documents submitted, and to conduct investigation by examining the concerned officials of

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FIR No.130/2021
P.S. Wazirabad
U/s 447/420/34 IPC
State Vs. Satpal Tyagi

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relevant departments.

On the other hand, IO submitted in his reply that notice under Section 91 Cr.P.C., has been served upon the Assistant Director, PM-UDAY Cell, for verification of the documents submitted by the accused, and the reply thereto is still awaited. The IO conceded that the accused has been joining the investigation. Under these circumstances, interim order to continue till next date of hearing.

Re-list for filing complete reply of the IO and for consideration arguments on the present application, on 18.08.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/20.07.2021

FIR No.130/2021
P.S. Wazirabad
U/s 447/420/34 IPC
State Vs. Yashpal Tyagi

20.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

This is an application under Section 439 Cr.PC moved for accused Yashpal Tyagi for grant of anticipatory bail.

Present: Sh. Amit Dabas, Ld. Addl. PP for State through VC.

IO/SI Praveen Kumar through VC.

Sh. Anuroop, Ld. Counsel for accused Yashpal Tyagi through VC.

It was submitted by Ld. Counsel for accused that evidences need to be collected are documentary in nature, and same have already been handed over by the accused to the IO. According to Ld. Counsel for accused, it is now incumbent upon the IO to ascertain the veracity of documents submitted, and to conduct investigation by examining the concerned officials of

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FIR No.130/2021
P.S. Wazirabad
U/s 447/420/34 IPC
State Vs. Yashpal Tyagi

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relevant departments.

On the other hand, IO submitted in his reply that notice under Section 91 Cr.P.C., has been served upon the Assistant Director, PM-UDAY Cell, for verification of the documents submitted by the accused, and the reply thereto is still awaited. The IO conceded that the accused has been joining the investigation. Under these circumstances, interim order to continue till next date of hearing.

Re-list for filing complete reply of the IO and for consideration arguments on the present application, on 18.08.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/20.07.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 1851/21

FIR No. 455/21

U/s 307/452/34 IPC

P.S. Burari

State Vs. Prince Panchal

20.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 439 Cr.P.C. has been filed on behalf of accused Prince Panchal for grant of regular bail.

Present: Sh. Amit Dabas, Ld. Addl. PP for State through VC.

Sh. Mukesh Kumar Sharma, Ld. Counsel for applicant through VC.

IO/ASI Rakesh Kumar is present through VC.

During the course of arguments it was submitted by Ld. Counsel for applicant / accused that complainant is also present on Cisco Webex and it was further submitted that complainant has given an affidavit whereby he has submitted that applicant Prince Panchal was not involved in the commission of the offence. Ld. Counsel has further submitted that the said affidavit is a part of his application which is at

page no. 6.

In order to ascertain whether the affidavit was filed voluntarily by the complainant, let the matter be put up at 2 PM for physical hearing.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/20.07.2021

At 2 PM.

Present: Sh. Amit Dabas, Ld. Addl. PP for State through VC.
Sh. Mukesh Kumar Sharma, Ld. Counsel for applicant.
Complainant alongwith Sh. Hansraj Singh, Ld. Counsel.
IO/ASI Rakesh Kumar is present through VC.

Order on Bail Application

1. Ld. Counsel for applicant has submitted that applicant was not present at the time of incident. He further submitted that remand of the applicant was not taken nor was TIP conducted. It was submitted that applicant is an LLB student, and is aged 23 years.
2. *Per-contra* Ld. Addl. PP for the State has opposed the bail application as per law. He has submitted that in the police station complainant had identified the applicant herein. IO has further submitted that applicant is previously involved in FIR No. 270/20, U/s 186/353/307/34 IPC & 25 Arms Act, P.S. Special Cell.
3. Submissions heard.

4. A perusal of the record reveals that, as per the complainant, applicant herein alongwith his associates had caused injuries to him with a help of stationery cutter. The Court interacted with the complainant and the complainant has submitted before the Court that applicant herein was not the assailant, and that he was in an injured condition when he was made to identify the applicant and that he wrongly identified the applicant.

5. Under these circumstances, this Court is of the considered view that no purpose would be served in keeping the accused in custody any longer. Accordingly, the accused Prince Panchal is admitted on bail on furnishing bail bond and surety bond of Rs 20,000/- with one surety of like amount to the satisfaction of Ld CMM/Ld. MM/Ld. Link MM/Ld. Duty MM as the case may be, subject to the following conditions:

- i. He shall not establish any contact with the complainant or any other witness, nor try threaten influence, intimidate etc. any witness.
- ii. He shall not hamper the trial or investigation in any manner.
- iii. He shall furnish his present and permanent address with supporting documents alongwith affidavit/undertaking to inform about any change qua the same, without any delay, to the IO/Court.
- iv. He shall join the investigation/attend trial without default.

6. Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are

not findings on merits, and would also have no bearing on the merits of the case. With these conditions, and observations, the bail application stands disposed off.

7. Copy of the order be uploaded on the website of the District Court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/20.07.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 1817/21

FIR No. 174/21

U/s 392/397/34 IPC

P.S. Gulabi Bagh

State Vs. Nitin

20.07.2021

Vide Order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Wazirabad and Crime Branch of Central Police District through Video Conferencing Mode.

Present application u/s 438 Cr.P.C. has been filed on behalf of accused Nitin for grant of anticipatory bail.

Present: Sh. Amit Dabas, Ld. Addl. PP for State through VC.

Sh. Kanhaiya Singhal, Ld. Counsel for applicant through VC.

Addl. SHO/Inspector J.K. Singh is present through VC.

The DCP concerned has filed the SCRB report regarding the applicant/accused. Report perused. Explanation tendered is satisfactory.

ORDER ON ANTICIPATORY BAIL APPLICATION

1. Vide this order, this Court shall adjudicate upon the anticipatory bail application filed on behalf of the applicant. Arguments were heard *in extenso*, the gist whereof is discussed hereunder.

2. Ld. Counsel for applicant /accused submitted that the applicant

has been falsely implicated, and that too merely on the disclosure statement of the co-accused, and not on the basis of the statement of the complainant. Ld. Counsel submitted that it is a planted case. He further submitted that the applicant herein has been falsely implicated in another case in the year 2013, and in FIR No. 259/13, P.S. Ashok Vihar. It was strenuously contended by Ld. Counsel for applicant that in the said FIR, Hon'ble High Court granted bail to the applicant vide order dated 01.12.2020 in bail application no. 2682/20.

3. *Per contra*, Ld Addl. PP for the State alongwith the IO, vehemently opposed the anticipatory bail application. It has been submitted that applicant has committed a heinous offence of robbery of a huge amount alongwith his associates. He further submitted that applicant used a pistol in the commission of the offence, which is yet to be recovered from him. He further submitted that as per the SCRB report, applicant is involved in 8 cases. Under these circumstances, anticipatory bail ought not to be granted to the applicant as there is every apprehension, that applicant may threaten the complainant and commit such type of offence again.

4. Submissions heard and record as well as SCRB report perused.

5. The order of Hon'ble High Court of Delhi dated 01.12.2020, on which Ld. Counsel has placed reliance, stands on a different footing in as much as in the said order, Hon'ble High Court had observed that all the material witnesses in the said case had been examined. The situation is not the same the present case. Further, perusal of SCRB report reveals

that applicant / accused is involved in 8 cases. Further, as per report of the IO, applicant / accused showed pistol to the complainant and robbed Rs. 70 lakhs alongwith his co-accused. Pistol used in the offence and Rs. 14 lakhs are yet to be recovered from the applicant / accused.

6. Under these circumstances, taking into the account the gravity of the offence, severity of the punishment that the offence entails and the role attributed to the accused herein, this Court is of the opinion that the accused ought not to be granted anticipatory bail at this juncture. Accordingly, the present anticipatory bail application is hereby dismissed.

7. Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are not findings on merits, and would also have no bearing on the merits of the case. With these conditions, and observations, the anticipatory bail application stands disposed off.

8. Copy of the order be uploaded on the website of the District Court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/20.07.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 1698/21

FIR No. 263/21

U/s 376/498A/34 IPC

P.S. Burari

State Vs. Raj Kumar

20.07.2021

Vide Order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Wazirabad and Crime Branch of Central Police District through Video Conferencing Mode.

Present application u/s 438 Cr.P.C. has been filed on behalf of accused Raj Kumar for grant of anticipatory bail.

Present: Sh. Amit Dabas, Ld. Addl. PP for State through VC.
Sh. R.K. Giri, Ld. Counsel for applicant through VC.
Sh. Vivekanand Mishra, Ld. Counsel for complainant
alongwith complainant through VC.
IO/SI Madhvi is present through VC.

ORDER ON ANTICIPATORY BAIL APPLICATION

1. Vide this order, this Court shall adjudicate upon the anticipatory bail application filed on behalf of the applicant. Arguments were heard *in extenso*, the gist whereof is discussed hereunder.
2. Ld. Counsel for applicant /accused submitted that applicant has been falsely implicated in the present case by the complainant with

ulterior motive to wreak vengeance. He further submitted that there is no legal evidence against the applicant to connect him with the alleged offence. He further submitted that complainant herself has admitted that she has consumed All Out, and tried to kill herself on 14.04.2021, and admitted in the Hindu Rao Hospital and later on discharged on 17.04.2021. However, till 22.04.2021 she did not disclose about the alleged rape and about consumption of All Out to any one and even in the MLC. He further submitted that complainant in the FIR had admitted that she did love marriage with Hamender who is elder brother of applicant on 14.09.2020 and till Diwali, 2020 their relations were cordial. He further submitted that on 15.11.2020 all of a sudden applicant alleged raped upon her but she did not disclose it to anyone. He further submitted that applicant is a young boy of 21 years and is doing job in Civil Defence and has clean antecedents. He further submitted that on the date of incident applicant did not live in the house. He further submitted that complainant has concocted the story and there is delay in lodging of FIR, thus applicant ought to be granted anticipatory bail.

3. *Per contra*, Ld Addl. PP for the State alongwith the IO, assisted by Ld Counsel for the Complainant, vehemently opposed the anticipatory bail application. It has been submitted that a heinous offence has been committed and that accused never cooperated with the investigation. It has been submitted that on the date of incident complainant was living in the house of her in-laws. It has been submitted that claim of the

accused that he has been residing on the rented house on 15.11.2020 is not true. However, the landlord of the house Kamleshwar Prasad Jagori did not give any statement in written form.

4. Submission heard. Record perused.

5. During the course of arguments the IO had submitted that applicant / accused has been cooperating with the investigation. Further IO had submitted that the dowry articles could not be recovered, as victim is willing to live with her husband. There has been considerable delay in lodging of the present case. The Court has also perused the whatsapp chat attached with the application moved on behalf of accused for filing additional documents, and the same has been accompanied with the affidavit of the accused herein. In the present case, allegations of cruelty have also been levelled. Prima facie, it also seems to be a case of family dispute.

6. In this context, it would be apposite to reproduce the following extracts of ***Bhadresh Bipin Bhai Sheikh (Supra)***:-

“The principles for grant of anticipatory bail can be summarised as follows:-

*(i) The complaint filed against the accused needs to be thoroughly examined, including the aspect whether the complainant has filed a false or frivolous complaint on earlier occasions. **The court should also examine the fact whether there is any family dispute between the accused and the complainant** and the complainant must be clearly told that if the complaint is found to be false or frivolous, then strict action will be taken against him in accordance with law. If the connivance between the complainant and the investigating*

officer is established then action be taken against the investigating officer in accordance with law.”

7. Regarding the issue of cooperation with the investigating agencies, it would also be apposite to reproduce the following extracts of ***Bhadresh Bipin Bhai Sheth Vs. State of Gujarat & Anr., (2016) 1 Supreme Court Cases 152:-***

“The principles for grant of anticipatory bail can be summarised as follows:-

(i).....

(ii).....

(iii) It is imperative for the courts to carefully and with meticulous precision evaluate the facts of the case. The discretion to grant bail must be exercised on the basis of the available material and the facts of the particular case. In cases where the court is of the considered view that the accused has joined the investigation and he is fully cooperating with the investigating agency and is not likely to abscond, in that event, custodial interrogation should be avoided. A great ignominy, humiliation and disgrace is attached to arrest. Arrest leads to many serious consequences not only for the accused but for the entire family and at times for the entire community. Most people do not make any distinction between arrest at a pre-conviction stage or post-conviction stage.....”

7. Accordingly, keeping in mind the young age of the applicant/accused, facts and circumstances of this case and the fact that the applicant is cooperating with the investigation, this Court deems it fit to grant anticipatory bail to the applicant Raj Kumar on the following conditions:-

i. In the event of arrest, applicant shall be released on anticipatory

bail on furnishing a personal bond in the sum of Rs. 10,000/- with one surety of the like amount to the satisfaction of the SHO/IO.

- ii. The applicant is directed not to leave NCT of Delhi without prior permission of the Court.
 - iii. The applicant shall join investigation as and when called for.
 - iv. The applicant is directed to give all his mobile numbers to the Investigating Officer and keep them operational at all times.
 - v. The applicant shall give his address to the IO and if he changes the address he shall intimate the same to the IO.
 - vi. The applicant shall not, directly or indirectly, contact or pressurize, complainant or any other witness. In case any complaint is received from the complainant that the applicant is trying to contact him/her and trying to put pressure on him/her then the protection granted by this Court shall stand cancelled.
8. Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are not findings on merits, and would also have no bearing on the merits of the case. With these conditions, and observations, the anticipatory bail application stands disposed off.
9. Copy of the order be uploaded on the website of the District Court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/19.07.2021